

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI “A” BENCH: NEW DELHI**

**BEFORE SHRI KUL BHARAT, JUDICIAL MEMBER &
SHRI PRADIP KUMAR KEDIA, ACCOUNTANT MEMBER**

**ITA Nos.8086 & 8087/Del/2019
[Assessment Years : 2013-14 & 2014-15]**

DCIT, Circle-4(2), Room No.-398D, C. R. Building, I.P.Estate, New Delhi-110002.	vs	Bharti Telemia Ltd., Bharti Crescent 1, Nelson Mandela Road, Vasant Kunj, Phase-II, New Delhi-110070. PAN-AADCBO147R
APPELLANT		RESPONDENT
Appellant by	Shri Kanav Bali, Sr. DR	
Respondent by	Shri Vinay Meena, CA	
Date of Hearing	28.06.2022	
Date of Pronouncement	28.06.2022	

ORDER

PER KUL BHARAT, JM :

Both appeals filed by the Revenue for the assessment years 2013-14 & 2014-15 are directed against the order of Ld. CIT(A)-33, New Delhi, both dated 31.07.2019.

2. At the time of hearing, the Ld. Counsel for the assessee has requested for dismissal of Revenue's appeals as withdrawn, as the assessee has opted to settle the dispute relating to the tax arrears for the assessment years under consideration under the "Vivad Se Vishwas Scheme, 2020". A certificate to this effect under Section 5(1) of the Direct Tax Vivad Se Vishwas Act, 2020 has also been filed. Form No.5 issued by the Department is also placed on record.

3. In view of the above-stated facts, evidence on record and no objection by Ld. Sr. DR, we are inclined to accept the prayer of the assessee for dismissal of the appeals as withdrawn.

4. In the result, the appeals of the Revenue are dismissed as withdrawn.

Order pronounced in the open Court on 28th June, 2022.

Sd/-

Sd/-

(PRADIP KUMAR KEDIA)
ACCOUNTANT MEMBER

(KUL BHARAT)
JUDICIAL MEMBER

** Amit Kumar **

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR
ITAT, NEW DELHI